NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.112/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE PARTIES: Mr. Jagdish Khanna

M/s. Eastern Estate & Investments Advisors P. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Kavita Brid-Chavan Respondents. 1/6 Rajani Associates
2. Uthanch Irinastana Petitioner i/6 Bharnecha &
Pastney

ORDER C.P. No. 112/397-398/CLB/MB/MAH/2014

- 1. The Learned Representatives of both the sides are present.
- 2. The Learned Counsel with full sense of responsibility has stated in Court that serious efforts have been made by both the sides and the family members/well wishers to arrive at an amicable settlement. It is stated that the progress is in positive direction and expected to arrive at a settlement in near future. However, seeking time to resolve the issue.
- 3. Considering the statements made respectively by the Learned Counsel, matter is adjourned After Vacation to **08.06.2017**. Date is duly communicated to both the sides. Sd/-

Dated: 22.03.2017

M.K. Shrawat Member (Judicial)